

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 131/MP/2024

Subject : Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 07.12.2018 executed between Mumbai Urja Marg Limited/Petitioner and its Long- Term Transmission Customers, and Sections 61 and 63 of the Electricity Act, 2003, seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges.

Date of Hearing : **19.4.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Mumbai Urja Marg Limited (MUMML)

Respondents : Maharashtra State Electricity Distribution Company Limited & Anr.

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, MUMML
Shri Tarang S, Advocate, MUMML
Ms. Harneet Kaur, Advocate, MUMML
Shri Deep Rao, Advocate, MUMML
Ms. Swapna Seshadri, Advocate, GUVNL
Ms. Kirti Soni, Advocate, GUVNL
Ms. Aishwarya Subramani, Advocate, GUVNL
Shri Anup Jain, Advocate, MSEDCL
Shri Vyom Chaturvedi, Advocate, MSEDCL
Ms. Priyanshi Jadiya, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition had been filed *inter-alia* seeking verification of the calculation of the impact of certain Change in Law events on the cost of implementation of the Petitioner's transmission project and consequent adjustment of the monthly transmission charges to offset the financial impact of such Change in Law events, in terms of Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021. Learned counsel further submitted that a similar matter had been listed for the hearing on 29.4.2024, and the present Petition may be listed on the same day.

2. Learned counsel for Respondent, GUVNL accepted the notice and sought two weeks' time to file its reply to the Petition. However, the learned counsel submitted that keeping in view the request of the learned counsel for the Petitioner for listing of the

matter on 29.4.2024, Respondent would make all endeavours to file its reply by the said date.

3. After hearing the learned counsel for the Petitioner and the learned counsel for Respondent, GUVNL, the Commission directed as under:

(a) Admit. Issue notice to the Respondents.

(b) The Petitioner to serve a copy of the Petition to the Respondents and the Respondents to file their respective replies to the Petition, if any, within on or before 27.4.2024 after serving a copy of the same to the Petitioner, who may file its rejoinder on or before 29.4.2024.

(c) The Petitioner to file the following information on an affidavit on or before 28.4.2024:

(i) Summary of Change in Law events:

S. No.	Particulars of the Change in Law event	Date of occurrence of Change in Law event	Date by which notice was required to be served to LTTCS as per TSA	Date of serving the notice to LTTTC

(ii) As the bill raised by Petitioner to NLDC on 30.12.2023 also include change in law impact, the Petitioner to confirm that whether he has received any charges against change in law claim or not.

(iii) Detailed calculation for each expenses, as envisaged by the Petitioner, before cut off date vis a vis claimed due to change in law events along with the breakup of each actual expenses and documentary proof for the same.

(iv) A Copy of the Govt of Arunachal Pradesh notification for payment of compensation which was effective prior to its notification dated 29th August, 2019 for revision in compensation charges.

(v) Details of Net Present Value for the forest conversion, along with the supporting documents, in the following table:

Area of the forest land which has been diverted	Old rate of NPV	Total cost as per old rate for forest land diversion	New rate of NPV	Total cost as per new rate for forest land diversion	Total cost as per new rate - cost as per old rate

4. The Petition shall be listed for hearing on **29.4.2024 at 2.30.P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)